

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2304
ANSWERED ON:05.02.2014
EVICTION OF KENDRIYA BHANDAR
Ram Shri Purnmasi

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has reviewed the proposal regarding eviction of Kendriya Bhandar from Government accommodation and forwarded the same to the Cabinet Committee on Accommodation; and

(b) if so, the details thereof, and the present status of the same along with the reaction of the Ministry of Urban Development on the matter?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL,PUBLIC GRIVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) &(b) Yes, Madam. In the month of December 2013, the Cabinet Committee on Accommodation (CCA) considered the note circulated by Department of Personnel and Training finalized after due consultation with Ministry of Urban Development and other concerned Ministries/Departments for review of its earlier decision of 2005 and approved the following:

(i) Kendriya Bhandar be allowed to retain the General Pool Residential Accommodation (GPRA) and General Pool Office Accommodation (GPOA) allotted to it for a further period of six months from 20.12.2013 on existing terms and conditions; and

(ii) In the interregnum, the Department of Personnel and Training may, after consultation with all Ministries/Departments concerned, bring an alternative proposal for consideration of the Committee for providing accommodation/built-up space for office and retail stores of Kendriya Bhandar.